Factual Status and Action Taken Report

In compliance with the

Hon'ble National Green Tribunal

Order

Dated 10th November, 2021

In

Original Application No.

295/2021

IN THEMATTER OF

H.S. Khatana

V/s

State of Haryana

Factual Status and Action Taken Report in compliance of the Hon'ble NGT order dated 10.11.2021 in OA No. 295/2021 in the matter of H.S. Khatana V/s State of Haryana

...

1. **Background: -**

Grievance in this application is against illegal mining in private and panchayat land to the detriment of the environment at Village Rithoj, District Gurugram, Haryana. It is stated that mining is being done (i) without requisite permission and (ii) in unscientific manner, resulting in depletion of (iii) water table, (iv) green cover and (v) damage to the water bodies.

Hon'ble National Green Tribunal vide order dated 10.11.2021 has directed as follows: -

'In view of above, let a joint Committee of Haryana State PCB, SEIAA, Haryana and District Magistrate, Gurugram ascertain facts and furnish a factual and action taken report in the matter. The State PCB will be the nodal agency for compliance. The Committee may meet within two weeks and file its report within two months by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF'.

It also directed to forward a copy of the complaint to above committee for compliance.

In para 2 of the Order, Hon'ble NGT has quoted para 27-30 of the Order dt. 26.02.2021 in O.A. No. 360/2015 which lay down the procedure to be followed in the cases of illegal mining.

Detailed complaint and observations of the Research Coordinator of the NGT

The applicant/complainant made his original complaint on 06-05-2021 by email to many authorities including NGT which is referred in the above order dated 10.11.2021. Besides elaborating the various types and details of environmental damage occurring due to above illegal mining, he has made accusation on the government officials about inaction and collusion. The Research Coordinator of the NGT has emphasized the value lost due to environment damage, quoted earlier NGT Order dt. 26.02.2021 in OA 360/2015 and suggested to consider this application in view of the directions in this Order. Adherence to the guidelines 'SSMG-2016' and 'EMGSM-2020' is especially referred.

2. **Constitution of the Joint Committee in compliance of the Order dt. 10.11.2021**

As directed in the Order dt. a committee of following officers was constituted to ascertain facts and furnish a factual action taken report: -

Sr. No.	Name of Officer & Designation	Deptt.
1	Smt. Anu, HCS, C.E.O. Zila Parishad, Gurugram	Representative of Deputy Commissioner, Gurugram
2	Dr. Rajbir Singh, IFS (Retd)	Representative of SEIAA

environment damage, quoted earlier NGT Order dt. 26.02.2021 in OA 360/2015 as also referred in para 2 of this Order with particular reference to the guidelines 'SSMG-2016' and 'EMGSM-2020'. It has been suggested to deal with the criminal offence of tree cutting in mining activity as alleged in this application in view of the above Order.

2. Constitution of the Joint Committee in compliance of the Order dt. 10.11.2021

As directed in the Order dt. a committee of following officers was constituted to ascertain facts and furnish a factual action taken report: -

Sr. No.	Name of Officer & Designation	Deptt.
1	Smt. Anu, HCS, C.E.O. Zila Parishad, Gurugram	Representative of Deputy Commissioner, Gurugram
2	Dr. Rajbir Singh, IFS (Retd)	Representative of SEIAA
3	Smt. Akanksha Tanwar, AEE, Gurugram Region (N)	HSPCB

3. Observations: -

1. The committee inspected the site on 10.05.2022 in the presence of the applicant/ complainant along with the officials of Mining Dept. and Revenue Dept. The applicant had mentioned several sites of illegal mining in his complaint including Rectangle Nos. 44, 45, 32, 33, 24, 25, 26, adjoining rectangle numbers and panchayat land. The satellite imagery (**Image 1&2**) also shows several recently mined/vegetation-cleared sites. However, during site inspection, the applicant showed only four sites in Rect. 31, 32, 25&7 of which approximate area of recent mining is given hereunder:
   i. Site 1 – Rect. 31-32: 1.4 acre
   ii. Site 2 – Rect. 32-25: 2.2 acre
   iii. Site 3 – Rect. 25: 2.3 acre
   iv. Site 4 – Rect. 7: 0.2 acre

   The committee started its inspection from the village Khera near Rect. 31-32 (**Photo 3**) and ended the traverse in Rect. 7. The site observations were captured in the form of photographs (Photo 3-17) and notes.

Factual Status and Action Taken Report in compliance of the Hon'ble NGT order dated 10.11.2021 in OA No. 295/2021 in the matter of H.S. Khatana V/s State of Haryana

...

1. **Background: -**

Grievance in this application is against illegal mining in private and panchayat land to the detriment of the environment at Village Rithoj, District Gurugram, Haryana. It is stated that mining is being done (i) without requisite permission and (ii) in unscientific manner, resulting in depletion of (iii) water table, (iv) green cover and (v) damage to the water bodies.

Hon'ble National Green Tribunal vide order dated 10.11.2021 has directed as follows: -

'In view of above, let a joint Committee of Haryana State PCB, SEIAA, Haryana and District Magistrate, Gurugram ascertain facts and furnish a factual and action taken report in the matter. The State PCB will be the nodal agency for compliance. The Committee may meet within two weeks and file its report within two months by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF'.

It is also directed to forward a copy of the complaint to above committee for compliance.

In para 2 of the Order, Hon'ble NGT has quoted para 27-30 of the Order dt. 26.02.2021 in O.A. No. 360/2015 which lay down the procedure to be followed in the cases of illegal mining.

Detailed complaint and observations of the Research Coordinator of the NGT

The applicant/complainant made his original complaint on 06-05-2021 by email to many authorities including NGT which is referred in the above order dated 10.11.2021. Beside elaborating various types and details of the environmental damage occurring due to above illegal mining, he has made accusation on the government officials about inaction and collusion. The Research Coordinator of the NGT has highlighted the value lost due to such

The applicant, beside conducting the inspection of above sites and showing a community water-harvesting pond constructed under his leadership, didn't present any more witness or documentary evidence in support of his other allegations made in his complaint against various officials.

2. It is pertinent to mention here that the mining of the sand/clay and clearance of green cover/trees require enforcement of relevant acts and rules by the officers of the Mining and Forest departments, and hence call for their comments on the ongoing activities. In this regard, the input/clarification from the Mining Officer was provided on the next day (**Annexure 1**) whereas the same from the Forest Department has been received vide their letter no. 3285-G dated 25-7-22 (**Annexure-2**). HSPCB officers shared a previous year joint inspection/complaint inquiry report dated 26-5-2021 (**Annexure 3**) along with a statement of the villagers. The facts observed on the site have been collated with the contents of these documents. These are discussed in detail the following paragraphs.
3. The (previous year) joint inspection report describes the status and events as existed/occurred on or before 26-5-2021. On the other hand, the observations made during the present site inspection on 10-05-2022 are recent/fresh in nature and are not covered by the actions explained in the old joint inspection report which is based on more than one year old status/events/actions.

   Similarly, the inspections carried out in 2021 (21.04.2021, 17.05.2021, 26.052021 etc.) and the FIR no. 32 dt. 10.02.2020 registered in Bhondsi PS do not cover the status/events observed in the present site inspection as this inspection describes only the recent/fresh mining occurrences and incidences.

   Characterizing the applicant Sh. H.S. Khatana, the villagers have stated that he is a habitual complainant and often causes obstruction in various development works of the village by making complaints. This report is based on the facts observed on the site, regardless of intents of the applicant for making this application or complaint.
4. The statement made by the villagers regarding non-cutting/nonexistence of trees in this area and occurrence of only shrubs/bushes (*jhadi numa plants*) is not acceptable. There exists a moderately dense mixed green/forest cover of small to medium sized trees, new regeneration of indigenous plant species and herbs-shrubs making rich

ecosystem (**Photo no 2 & 3**). The mined chunks of land are clearly discernible by their denuded condition in contrast to the intact vegetation cover in the non-mined/ undisturbed lands. The precise number of the alleged 15000 trees felled/uprooted can only be determined by a specific study in this respect. The whole area of Sohna Tehsil was notified under general section 4 of the PLPA 1900 vide Govt. of Haryana notification dated 28-11-1997 for a period of fifteen years (further extension is subject to verification) besides closure of some particular Kila/khasra nos. of this village under Sec 4-5 of the PLPA. Cutting of trees without DFO's permit is specially prohibited. Some area is also stated to be planted under the EC funded Aravalli Rehabilitation Project. The Forest Dept. in their report dated 25-7-2022 (Annexure 2) have listed prosecution in the Environment Court in case of the damage reports dated 26.6.2019, 05.07.2019, 23.08.2019, 24.08.2021 and compounding of a damage report dated 17.05.2021. Evidently these past actions don't cover the fresh damage to trees as observed on 10.05.2022. The report doesn't state if any permit has been issued to cut the trees afresh or any action has been taken in such fresh damage. The officers have informed on telephone that action has been taken in respect of the damage to trees observed on 10.05.2022, the supporting documents are awaited.
Incidentally, the joint inspection report dt. 26.05.2021 states that the permit holders carried out the mining work without obtaining permission from the Forest Dept. It is in clear violation of condition 3 of the PIM-4 used for issuing the mining permit.

5. As already mentioned, the mining observed in above four sites is recent/fresh and cannot be attributed to the Mining permits nos. 2525, 2626, 2680, 2724, 2833 terms of which expired in 2020 and another permit no. 3145 which expired in May 2021, i.e., prior to rainy season of the previous year. Besides expiry of the permit validity, violation of the permit condition nos. 3&7 of the PIM-4 (Rule 31.2 and31.5) is apparent to all. Neither any care has been/is being taken to protect the trees, nor has the digging depth been restricted to 9 ft. **(Photo no. 8 to 15).** It seems the digging is/was dictated solely by the excavator's capacity to dig as much as possible ignoring all permit conditions/mining rules/ecological considerations.

4. **Finding and Conclusion: -**

1. There are irrefutable signs of recent/fresh mining and transportation of sand about which no permit or plausible explanation or action taken report was available till the day of inspection and further till now.
2. The mining conditions regarding felling of trees without due permission and restricting the depth of digging to 9 ft. have been blatantly violated.
3. Based on above findings, the grievances of the complainant regarding (i) mining without permit, (ii) mining in unscientific manner and (iii) depletion of green cover carry weight at least in regard to the recent/fresh mining instances. Depletion of water table and damage to water bodies is not being caused by the mining activity per se, but subsequent land leveling/compacting may obliterate small body bodies and impoverish sub-surface moisture regime. Denudation may increase evaporation losses and enhanced absorption of solar heat. Removal of porous sand and increase in impervious surface may reduce infiltration and affect ground water table. At present, the old mining pits are serving as seasonal water conservation puddles.
4. This site adjoins the Aravalli hill range which makes an important wildlife habitat and a narrow wildlife corridor from Mount Abu to Delhi. The ecology of the tract is already under stress due to biotic pressure from both sides of the Aravalli hills. The indiscriminate mining in this area is poised to cause irreversible damage to the natural ecosystem, wildlife habitat, enhance air pollution and add to global warming. Therefore, all concerned departments need to take timely and effective measures to enforce the applicable laws/rules in the interest of the environment and ecology of the region.

28/8/2022

Akanksha Tanwar AEE, HSPCB **Dr. Rajbir Singh, IFS (Retd)** **Anu, HCS**

1. Imagery 1&2: Examples of recent mining/vegetation clearance

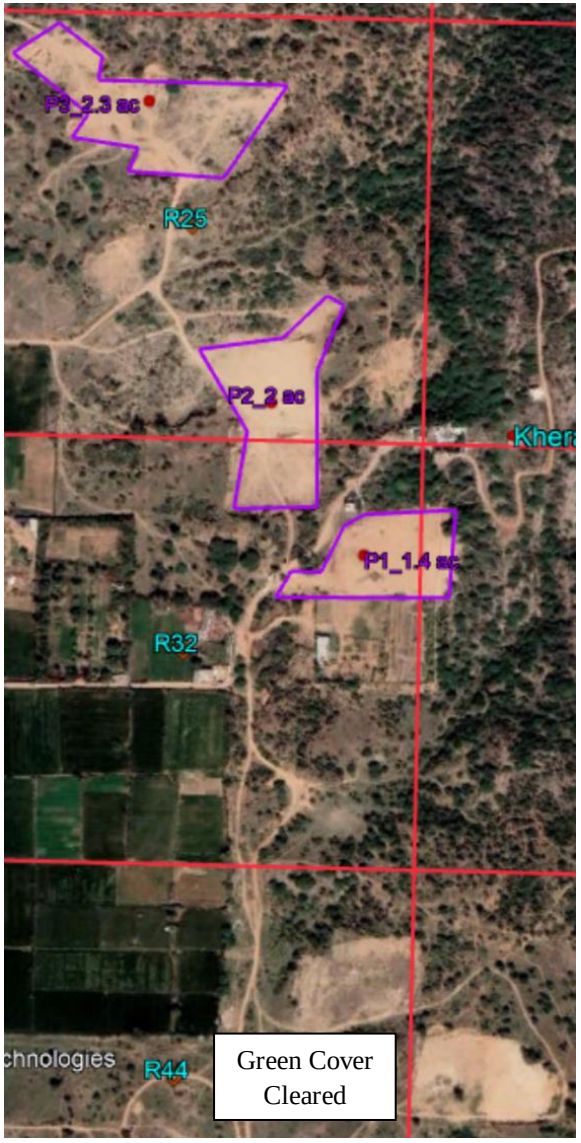

Photo 3. Site inspection starting from Khera of the village

Photo 4: Mixed Forest of small-middle sized trees

Photo 5. Middle sized trees in walled compound

Photo 6: Vast expanse of recently mined area

Photo 7. Another vast expanse of recently mined area

Photo 8: Mining across whole range of depth/height

Photo 9. Heavily used extraction tracks

Two mattresses and several bottles were noticed at this site indicating night stay of watchman/workers

Photo 10: Tracks indicate high intensity of Mining

Fresh mining, perhaps stopped just hours before the inspection on 10.05.2022

Digging height about 20 ft

Photo 11. Two trees fallen, roots of another exposed

Photo 12: Roots of the tree exposed, ready for toppling down

Photo 13. Cutting of stabilized sand dunes despite trees and height

Photo 14&15: Fate of trees coming in the way of mining

Photo 16. Bird holes/nests in freshly mined cliff

Photo 17: Fresh movement of heavy transportations vehicles

FORM PIM 4
See Rule 6, Sub Rule 2 Clause(iv)

Permit No. 2555

w.e.f. 09.07.2020 to 29.07.2020

Standard form for excavation of Ordinary Clay or Earth

Whereas **M/s H.G.Infra Engineering Ltd. Through Bhisham Sharma R/o Village 14, Panchwati Colony, Ratnada , Jodhpur** has applied for the grant of a permit under Rule 31 and Rule 6 (2) (iv) of the Haryana Minor Mineral Concession , Stocking & Transportation of Minerals and Prevention of Illegal Mining Rules, 2012, for disposal **of 8715 MT tones/** ordinary clay / earth , a minor minerals for excavation / removal from **Village Rithoj, Tehsil Sohna, Distt. Gurugram (Khavat Khata No. 148/156, Musktil No. 24, Kila No. 17 (8-0) Area 8 kanal 0 Marla** in Revenue Estate **Village Rithoj.** The applicant has / have paid royalty in advance and application fees amounting to **Rs. 38675/- vide T.C. No. 0001509361675 dt. 06.07.2020 , and Security amount is already deposited vide Permit No. 2435 dt. 28.04.2020** (50% of the amount of royalty).

The permission is hereby granted for disposal of the mineral **Ordinary Clay** (name of minor minerals) **8715 MT** ton es excavated / removed form the aforesaid area for the period from **09.07.2020 to 29.07.2020** subject to following conditions :-

1. The holder of the permits shall keep the Government indemnified from third party claim relating to the extraction of ordinary clay/ earth from the land for which quarrying permit is given.
2. The holder of the permit shall excavate the ordinary clay/ earth in such a manner that the same shall not disturb or damage any Road, Public ways, buildings , premises of public grounds.
3. That the holder of the permit shall not fell any tree standing on the land without obtaining prior permission in writing form the competent authority in the Forest Department or Collector of the district concerned, as the case may be. In case such permission has been granted , he shall abide by the terms and conditions stipulated in such permission .
4. The permit holder shall not carry on surface operations in any area prohibited by any authority , without obtaining prior permission in writing from the concerned authority.

FORM PIM 4
See Rule 6, Sub Rule 2 Clause(iv)
(317)

Permit No. 2626

w.e.f. 05.08.2020 to 04.09.2020

Standard form for excavation of Ordinary Clay or Earth

Whereas **M/S H.G. Infra Engineering Ltd Th. Sh. Bhisham Sharma R/o 14, Panchwati Colony Ratanda, Jodhpur, Rajsthan** has applied for the grant of a permit under Rule 31 and Rule 6 (2) (iv) of the Haryana Minor Mineral Concession , Stocking & Transportation of Minerals and Prevention of Illegal Mining Rules, 2012, for disposal **of 17430 MT tones/** ordinary clay / earth , a minor minerals for excavation / removal from **Village Rithoj, Tehsil Sohna & Distt. Gurugram, (Khavat Khata No. 114, Mustkil No. 25, Kila No. 24(8-0), khata No. 255, Mustkil No. 32 Kila No. 4(8-0) Total rakba 16 Kanal 00 Marla)** in Revenue Estate **Village Rithoj.** The applicant has / have paid royalty in advance and application fees amounting to **Rs. 23410/- vide GRN No. 0066062156 dated 23.07.2020, and additional royalty is Rs. 53435/- vide GRN No. 0066258484 Dt. 30.07.2020 amount is already deposited vide Permit no. 2435 dt. 28.04.2020**(50% of the amount of royalty).

The permission is hereby granted for disposal of the mineral **Ordinary Clay** (name of minor minerals) **17430** tones excavated / removed form the aforesaid area for the period from **05.08.2020 to 04.09.2020** subject to following conditions :-

1. The holder of the permits shall keep the Government indemnified from third party claim relating to the extraction of ordinary clay/ earth from the land for which quarrying permit is given.
2. The holder of the permit shall excavate the ordinary clay/ earth in such a manner that the same shall not disturb or damage any Road, Public ways, buildings , premises of public grounds.
3. That the holder of the permit shall not fell any tree standing on the land without obtaining prior permission in writing form the competent authority in the Forest Department or Collector of the district concerned, as the case may be. In case such permission has been granted , he shall abide by the terms and conditions stipulated in such permission .
4. The permit holder shall not carry on surface operations in any area prohibited by any authority , without obtaining prior permission in writing from the concerned authority.
5. The permit holder shall not enter and work in any reserved demarcated or protected forest without obtaining prior written permission of the Forest Department .
6. The permit holder shall report immediately all accidents to the Deputy Commissioner and the Officer in –Charge , concerned.

FORM PIM 4
{See Rule 31(7)}

Permit No. 2680

w.e.f. 09.09.2020 to 08.10.2020

Standard form for excavation of Ordinary Clay or Earth

Whereas **M/S H.G. Infra Engineering Ltd Th. Sh. S.K. Jha R/o 14, Panchwati Colony Ratanda, Jodhpur, Rajsthan** has applied for the grant of a permit under Rule 31 and Rule 6 (2) (iv) of the Haryana Minor Mineral Concession , Stocking & Transportation of Minerals and Prevention of Illegal Mining Rules, 2012, for disposal **of 5230 MT tones/** ordinary clay / earth , a minor minerals for excavation / removal from **Village Rithoj, Tehsil Sohna & Distt. Gurugram, (Khavat Khata No. 138/146, Mustkil No. 33, Kila No. 6(8-0) Total rakba 8 Kanal 00 Marla)** in Revenue Estate Village **Rithoj.** The applicant has / have paid royalty in advance and application fees amounting to **Rs. 23410/-(Out of Challan amounting Rs. 54925/- vide GRN No. 0067074288 & T.C. No CPAAGUIJY0 dated 31.08.2020,** Balance amount is Rs. 31515/- **and Security amount is already deposited and adjusted vide Permit No. 2435 dt. 28.04.2020**(50% of the amount of royalty).

The permission is hereby granted for disposal of the mineral **Ordinary Clay** (name of minor minerals) **5230** tones excavated / removed form the aforesaid area for the period from **09.09.2020 to** 08.10.2020 subject to following conditions :-

1. The holder of the permits shall keep the Government indemnified from third party claim relating to the extraction of ordinary clay/ earth from the land for which quarrying permit is given.
2. The holder of the permit shall excavate the ordinary clay/ earth in such a manner that the same shall not disturb or damage any Road, Public ways, buildings , premises of public grounds.
3. That the holder of the permit shall not fell any tree standing on the land without obtaining prior permission in writing form the competent authority in the Forest Department or Collector of the district concerned, as the case may be. In case such permission has been granted he shall abide by the terms and conditions stipulated in such permission .
4. The permit holder shall not carry on surface operations in any area prohibited by any authority , without obtaining prior permission in writing from the concerned authority.
5. The permit holder shall not enter and work in any reserved demarcated or protected forest without obtaining prior written permission of the Forest Department .

FORM PIM 4
{See Rule 31(7)}

Permit No. 2724

w.e.f. 06.10.2020 to 20.12.2020

Standard form for excavation of Ordinary Clay or Earth

Whereas **M/S H.G. Infra Engineering Ltd Th. Sh. S.K. Jha R/o 14, Panchwati Colony Ratanda, Jodhpur, Rajsthan** has applied for the grant of a permit under Rule 31 and Rule 6 (2) (iv) of the Haryana Minor Mineral Concession , Stocking & Transportation of Minerals and Prevention of Illegal Mining Rules, 2012, for disposal of **17430 MT tones/** ordinary clay / earth , a minor minerals for excavation / removal from **Village Rithoj, Tehsil Sohna & Distt. Gurugram, (Khavat Khata No. 108/114, Mustkil No. 25, Kila No. 24(8-0), Khata khewat No. 283, Mustkil No. 32, Kila No. 4(8-0)** Total akba **16 Kanal 00 Marla)** in Revenue Estate **Village Rithoj.** The applicant has / have paid royalty in advance and application fees amounting to **Rs. 76850/- vide GRN No.0067940207 dated 01.10.2020, Security is already deposited Permit No. 2435 dt. 28.04.2020**(50% of the amount of royalty).

The permission is hereby granted for disposal of the mineral **Ordinary Clay** (name of minor minerals) **17430** tones excavated / removed form the aforesaid area for the period from 06.10.2020 to 20.12.2020 subject to following conditions :-

1. The holder of the permits shall keep the Government indemnified from third party claim relating to the extraction of ordinary clay/ earth from the land for which quarrying permit is given.
2. The holder of the permit shall excavate the ordinary clay/ earth in such a manner that the same shall not disturb or damage any Road, Public ways, buildings , premises of public grounds.
3. That the holder of the permit shall not fell any tree standing on the land without obtaining prior permission in writing form the competent authority in the Forest Department or Collector of the district concerned, as the case may be. In case such permission has been granted , he shall abide by the terms and conditions stipulated in such permission ..
4. The permit holder shall not carry on surface operations in any area prohibited by any authority . without obtaining prior permission in writing from the concerned authority.
5. The permit holder shall not enter and work in any reserved demarcated or protected forest without obtaining prior written permission of the Forest Department .

FORM PIM 4
{See Rule 31(7)}

Permit No. 2833 **w.e.f. 12.11.2020 to 20.12.2020**

Standard form for excavation of Ordinary Clay or Earth

Whereas **M/S H.G. Infra Engineering Ltd Th. Sh. S.K. Jha R/o 14, Panchwati Colony Ratanda, Jodhpur, Rajsthan** has applied for the grant of a permit under Rule 31 and Rule 6 (2) (iv) of the Haryana Minor Mineral Concession , Stocking & Transportation of Minerals and Prevention of Illegal Mining Rules, 2012, for disposal **of 15255 MT tones/** ordinary clay / earth , a minor minerals for excavation / removal from **Village Rithoj, Tehsil Sohna & Distt. Gurugram, (Khavat Khata No. 234/251, Mustkil No. 45, Kila No. 11(8-0), 12/1/1(3-0) ka ½ bhag 5 kanal 5 marla, Mustkil No. 44 kila 1, 6/1(4-0) 7(8-0) ka 327949/449760 bhag 8 kanal 14 marla Total rakba 13 Kanal 19 Marla)** in Revenue Estate **Village Rithoj.** The applicant has / have paid royalty in advance and application fees amounting to **Rs. 67320/- vide GRN No.0069253121 dated 11.11.2020, Security is already deposited Permit No. 2435 dt. 28.04.2020**(50% of the amount of royalty).

The permission is hereby granted for disposal of the mineral **Ordinary Clay** (name of minor minerals) **15255** tones excavated / removed form the aforesaid area for the period from **12.11.2020 to 20.12.2020** subject to following conditions :-

1. The holder of the permits shall keep the Government indemnified from third party claim relating to the extraction of ordinary clay/ earth from the land for which quarrying permit is given.
2. The holder of the permit shall excavate the ordinary clay/ earth in such a manner that the same shall not disturb or damage any Road, Public ways, buildings , premises of public grounds.
3. That the holder of the permit shall not fell any tree standing on the land without obtaining prior permission in writing form the competent authority in the Forest Department or Collector of the district concerned, as the case may be. In case such permission has been granted , he shall abide by the terms and conditions stipulated in such permission .
4. The permit holder shall not carry on surface operations in any area prohibited by any authority , without obtaining prior permission in writing from the concerned authority.
5. The permit holder shall not enter and work in any reserved demarcated or protected forest without obtaining prior written permission of the Forest Department .

File No.MAG-070001/80/2021-FO MAG, GURUGRAM-MAG HRY

FORM PIM 4

{See Rule 31(7)}

Permit No. 3145

w.e.f. 01.04.2021 to 15.05.2021

Standard form for excavation of Ordinary Clay or Earth

Whereas **M/S H.G. Infra Engineering Ltd Th. Sh. Jitender Vijay Sharma R/o 14, Panchwati Colony Ratanda, Jodhpur, Rajsthan** has applied for the grant of a permit under Rule 31 and Rule 6 (2) (iv) of the Haryana Minor Mineral Concession , Stocking & Transportation of Minerals and Prevention of Illegal Mining Rules, 2012, for disposal **of 11985 MT tones/** ordinary clay / earth , a minor minerals for excavation / removal from **Village Rithoj, Tehsil Sohna & Distt. Gurugram, (Khavat Khata No.234/251, Mustkil No. 45, Kila No. 11(8-0) 12/1/1(3-0) Total rakba 11 Kanal 00 Marla)** in Revenue Estate **Village Rithoj.** The applicant has / have paid royalty in advance and application fees amounting to **Rs. 7125/- (out of amount Rs. 23410/- vide GRN No. 0071472541 dated 18.01.2021, and advance Royalty Rs. 45870/- GRN No. 0075909914 Dt. 31.03.2021 Security is already deposited Permit No. 2435 dt. 28.04.2020** (50% of the amount of royalty).

The permission is hereby granted for disposal of the mineral **Ordinary Clay** (name of minor minerals) **11985 MT** tones excavated / removed form the aforesaid area for the period from **01.04.2021 to 15.05.2021** subject to following conditions :-

1. The holder of the permits shall keep the Government indemnified from third party claim relating to the extraction of ordinary clay/ earth from the land for which quarrying permit is given.
2. The holder of the permit shall excavate the ordinary clay/ earth in such a manner that the same shall not disturb or damage any Road, Public ways, buildings , premises of public grounds.
3. That the holder of the permit shall not fell any tree standing on the land without obtaining prior permission in writing form the competent authority in the Forest Department or Collector of the district concerned, as the case may be. In case such permission has been granted , he shall abide by the terms and conditions stipulated in such permission .
4. The permit holder shall not carry on surface operations in any area prohibited by any authority , without obtaining prior permission in writing from the concerned authority.
5. The permit holder shall not enter and work in any reserved demarcated or protected forest without obtaining prior written permission of the

सयुक्त निरीक्षण रिर्पोट

उपायुक्त महोदय द्वारा पत्र कमाकं 1067/COMP दिनाकं 18.05.2021 के माध्यम से बनाई गई कमेटी के सदस्य/प्रतिनिधियों द्वारा दिनाकं 26.05.2021 को गांव रिठौज के रकबा में शिकायतकर्ता श्री एच.एस.खटाना व गांव के पूर्व सरपंच, चैयरमैन ब्लाक समिति, ग्राम पंच व अन्य मौजिज व्यक्तियों की मौजूदगी में मौका निरीक्षण किया गया।

शिकायत पत्र में दर्शाई गई जमीन पंचायती जमीन नही होकर गांव के अलग–अलग व्यक्तियों की मलकियत जमीन पाई गई है।

निरीक्षण के दौरान कुछ जगह ताजी खुदाई व कुछ जगह पुरानी खुदाई के निशान पाए गए है।। ताजी मिट्टी खुदाई खनन अधिकारी से लधु अवधि परमिट लेकर जमीन मालिक की सहमति से उठाई गई है जो राष्ट्रीय राजमार्ग नम्बर 248–ए के निर्माण कार्य में प्रयोग की गई है। खनन अधिकारी द्वारा जारी 06 परमिटों की छाया प्रति साथ संल्गन हैं।

पुरानी खुदाई के सम्बन्ध में गांव वासियों ने अपने लिखित ब्यानों में बताया है कि जब से गांव बसा है तब से ही गांव वासी व आस–पास के गांव के व्यक्तियों द्वारा घरेलू उपयोग व अन्य सामाजिक कार्यो के लिए मिट्टी उठाई जाती थी जो पिछले लगभग 1–1.5 वर्षो से बन्द है।

उक्त पुरानी/अवैध खुदाई बारे पिछले वर्ष खनन अधिकारी द्वारा प्रथम सूचना रिपोर्ट नम्बर 0032 दिनाकं 10.02.2020 पुलिस थाना भौण्डसी में दर्ज करवाई गई थी व 03 वाहनों को पकड कर थाना में बन्द भी करवाया गया था। जिनसे रु 8,72,000/– जुर्माना के तौर पर वसूल कर सरकारी खजाना में जमा करवा दिए गए थे। प्रथम सूचना रिपोर्ट व जुर्माना चालान की प्रति साथ संल्गन है।

यह भूमि Punjab Land Preservation Act -1900 (PLPA) की जनरल धारा 4 के तहत आती है। जिसमें केवल वृक्ष काटने पर पाबंदी है। खुदाई वाली जमीन में किसी भी प्रकार के पेडों की अवैध कटाई नही पाई गई। मौके पर वृक्ष ज्यो के त्यो खडे हैं। मौके की गूगल अर्थ चित्रो का विभिन्न समयावली पर अवलोकन करने पर पाया गया कि इस भूमि पर केवल कुछ झाड़ी नुमा पौधे दिखाई दे रहे है। शिकायकर्ता द्वारा 15000 वृक्ष काटे जाने की बात सही प्रतीत नही होती है। खनन की गई भूमि का कुछ हिस्सा अरावली क्षेत्र में आता है। जिसके बारे खनन परमिट धारक द्वारा वन विभाग से अनुमति लिये बिना ही खनन किया गया था। जिस पर वन विभाग द्वारा नियमानुसार कार्यवाही अमल में ला दी गई है।

उक्त खुदाई की वजह से किसी टयूबवैल पम्प पर कोई प्रतिकूल प्रभाव नही पाया गया तथा मन्दिर के पास लगाया गया टयूबवैल ठीक रूप से चल रहा है।

यह रिपोर्ट आपको सूचनार्थ एवम आवश्यक कार्यवाही हेतु प्रेषित है।

Kailesh Nandgi			
पुलिस थाना प्रबन्धक/चौकी प्रभारी	वन राजिक अधिकारी	खनन अधिकारी	तहसीलदार
मारुति कुजं	सोहना, गुरुग्राम	गुरुग्रम/नूहं	सोहना

सयुक्त निरीक्षण रिर्पोट

दिनाकं 21.04.2021 को इस कार्यालय की निरीक्षण टीम श्री धर्मपाल व नरेन्दर सिंह खनन रक्षक व स्पेश्ल इन्फोर्समैन्ट टीम के सदस्य श्री आजाद सिंह एस.आई., श्री हरेन्दर सिंह एच.सी., व अन्य पुलिस स्टाफ के साथ गांव रिठोज में मिट्टी की बोरी की शिकायत बारे पंचायती रकबे का निरीक्षण किया तो मौके पर कही पर भी कोई मिट्टी का व गैर मुमकिन पहाड में पत्थर का अवैध खनन का होना नही पाया गया । गांव के पंचायती रकबे से कभी-कभी गांव के ही कुछ लोग अपने धरेलू प्रयोग के लिए मिट्टी उठा ले जाते है। गांव में किसी भी प्रकार का व्यवसाहिक प्रयोग के लिए कभी भी पंचायती रकबे से मिट्टी की चोरी नही होती है। गांव के ही कुछ शरारती किस्म के लोग बार-बार मिट्टी के खनन बारे झूठी शिकायत करते रहते है । इसके अतिरिक्त गांव में से ही कुछ मलकियत जमीन से मिट्टी उठाई गई है जिसको खनन विभाग द्वारा कई लधु अवधि परमिट जारी किए गए है। सरंपच ग्राम पंचायत रिठोज के ब्यान की प्रति साथ संल्गन है। अतः यह शिकायत निराधार, झूठी व बेवुनियाद है।

इसके अतिरिक्त यह भी वर्णित किया जाता है कि मिट्टी के अवैध खनन बारे इस कार्यालय द्वारा प्रथम सूचना रिर्पोट जम्बर 0032 दिनाकं 10.02.2020 थाना भोण्डसी में दर्ज करवाई गई तथा मिट्टी के अवैध खनन में लिप्त गाडियों से जुर्माना वसूल किया गया जिसका विवरण निम्न प्रकार से है :-

कमाकं न0	गाडी का नम्बर	सीजिगं दिनाक	रिलिजिगं दिनाकं	जुर्माना राशी	जी.आर.एन. नम्बर दिनाकं
1	HR 55P-3850	26.09.2020	13.11.2020	238000/-	0069383178 दिनाकं 13.11.20
2	HR 38U- 9452	18.11.2020	27.11.2020	218000/-	0069697278 दिनाकं 27.11.20
3	MAT797015L3L J08767	18.11.2020	26.11.2020	416000/-	0069660212 दिनाकं 23.11.20

यह रिर्पोट आपको सूचनार्थ एवम आवश्यक कार्यवाही हेतु प्रस्तुत है।

21/4/21
नरेन्दर पाल
खनन रक्षक

21/4/21
होशियार सिंह
खनन निरीक्षक

आजाद सिंह
उप निरीक्षक, एस.ई.टी.टीम

MO & ACP (C)
Keep strict vigil
in said area.
21-4-21

मो. 0989909494672

ग्राम पंचायत रिठौज

खण्ड सोहना, जिला गुरुग्राम, हरियाणा

स्वच्छ भारत
एक कदम स्वच्छता की ओर

दिनांक 21-04-2021

क्रमांक नं. .....

मैं आज दिनांक 21-04-2021 को S.E.I टीम के दल में श्री आजाद सिंह S.I पुलिस व अपने स्टाफ और खनन विभाग से ओमपाल खनन रक्षक और नरेन्दरपाल खनन रक्षक के साथ हमने गांव रिठौज की मिट्टी की चोरी के बारे में गांव के कुछ शरारती किस्म के आदमी बार-2 शिकायत करते रहते हैं उसी सन्दर्भ में गांव के सारे पंचायती खाबे का उपरोक्त दल के साथ निरीक्षण किया तो मौके पर गांव के कहीं पर भी कोई मिट्टी व गैरमुमकिन पट्टे में कोई अवैध खनन नहीं ~~पाया~~ पाया गया और गांव के पंचायती खाबे से कोई-2 गांव के ही कुछ लोग अपने ट्रैक्टर के प्रयोग के लिए मिट्टी उठा ले जाते हैं गांव में किसी भी प्रकार का व्यवसायिक प्रयोग के लिए कोई भी पंचायती खाबे से मिट्टी की चोरी नहीं होती है।

नोट:- इसके अतिरिक्त गांव में से कुछ मलकीयत जमीन से मिट्टी उठाई गई है जिसको खनन-विभाग की अनुमति से ही उठाया गया है। Satish

Satish
Sarpanch Rithoj

संयुक्त निरीक्षण रिपोर्ट

आज दिनांक 17-5-2021 को मैं होशयार सिंह, MI, श्री भानूप्रताप सिंह M.I, श्री नरेन्द्रपाल खनन रक्षक व भारती कुंज पुलिस चौकी से श्री कैलाश ASI के साथ गांव ईंटौंज की शिकायत के संदर्भ में मौका मुआयना किया। शिकायतकर्ता द्वारा बताये गये खेड़ा देवत वाले रास्ते से श्मशान घाट के. नजदीक मिट्टी की खुदाई का निरीक्षण किया। निरीक्षण करके पाया कि मिट्टी की खुदाई मै० एच. जी. इन्फ्राटेक प्राईवेट लिमिटेड द्वारा की गई है व मिट्टी की खुदाई औसतन 5 फीट होना पाया गया। जिसका विभाग द्वारा STP जारी किया गया है। मौके पर कोई अवैध खनन का होना नहीं पाया गया। रिपोर्ट सूचनार्थ एवं आवश्यक आगामी कार्यवाही हेतु प्रेषित है।

17-5-21.

कैलाश (ASI) भानूप्रताप सिंह (MI) होशयार सिंह (MI)

A.C.
Keep strict vigil in said area/village
17-5-21

वन विभाग, हरियाणा सरकार

कार्यालय उप वन संरक्षक, क्षेत्रीय मण्डल, गुरुग्राम,

वन परिसर, सोहना रोड़, गुरुग्राम, दूरभाष–0124–2322057

क्रमांकः– 3285-G दिनांकः– 25-07-22

सेवा में,

Akansha Tanwar,AEE, Vikas Sadan, opp. New Court
HSPCB.Gurugram (N)

Subject: **Action Taken Report regarding O.A. No. 295 of 2021 titled as H.S. Khatana Vs.State of Haryana. (Hon'ble NGT order dated 10.11.2021)**

Ref. **Your office letter dt.15.06.2022.**

****

उपरोक्त विषय के सम्बन्ध में गांव रिठोज के Rect.No. 44(min), 45(min), 24(min), 25(min) & 26(min) अरावली पौधारोपण व PLPA-1900 Sec. 4 & 5 के तहत पड़ते हैं, जबकि Rect.No. 32, 33 पर अरावली पौधारोपण व PLPA-1900 Sec. 4 & 5 के वन अधिनियम लागू नहीं होते। उक्त वन क्षेत्रों में वन अपराध होने की सूचना मिलने पर वन विभाग द्वारा समय–2 पर दोषियों के विरूद्ध वन क्षति रिपोर्ट चॉक करते हुये उनके विरूद्ध माननीय पर्यावरण न्यायालय, फरीदाबाद में केस भी दायर किये गये हैं। जिसकी सूचना निम्नप्रकार से हैः–

Sr. No.	Case No.	DR.No. and Date	Offender Name
1.	19/20	22/0497 dt.23.08.2019	Sh.Pardeep Khatana S/o. Sh. Jagat Khatana R/o.V.P.O. Rithoj Teh.Sohna Distt. Gurugram
2.	30/22	057/0496 dt.24.08.2021	Sh.Sandeep Kumar Xen. & Anil Kumar J.E.(PWD,B&R)
3.	32/20	32/0496 dt.5.07.2019	Sh.Satish Khatana S/o. Sh. Dharmpal R/o.V.P.O. Rithoj Teh.Sohna Distt. Gurugram
4.	02/20 compounded	029/0496 dt. 24.06.2019	1.Sh.Dharmender @ Dharmi S/o. Sh. Ram Singh 2.Sh.Jogender@Jogi S/o Sh. Jagat R/o.V.P.O. Rithoj Teh.Sohna Distt. Gurugram
5.	DR.has been Released on dt.9.07.2021	053/0496 dt.17.5.2021	Sh. Jitender Sharma Sr.Manager.

अतः इस सम्बन्ध में वन विभाग द्वारा की गई कार्यवाही की फोटो प्रति पत्र के साथ (संलग्न) आपको सूचनार्थ एवं आगामी आवश्यक कार्यवाही हेतू प्रेषित है।

संलग्न/यथोपरि।

उप वन संरक्षक,
गुरुग्राम।

Patwar Branch/Mix 2020

DRF No = 01-5/2019-20

PC No = 5-5/2019-20

वन अपराध रिपोर्ट

वन विभाग, हरियाणा सरकार

FOR Book No 0496 ..... FOR No. 029

वन मण्डल	
रेंज/ब्लॉक/बीट	
रीच/जगह का नाम	
FOR No. (Date, Day & Time)	
रिपोर्ट जारी करने वाले का नाम	
अपराध की जानकारी का स्रोत	स्वयं द्वारा गश्त/ मुखबीर द्वारा/शिकायत
अपराध होने के तारीख/दिन/समय	
जांच अधिकारी का नाम व पद	
अपराध/घटना का विवरण संलग्न	नहीं/यदि हां तो पृष्ठ संख्या
उल्लंघना किया गया अधिनियम	सैक्शन
भारतीय वन अधिनियम 1927	
वन्य प्राणी (संरक्षण) अधिनियम 1972	
पंजाब भूमि संरक्षण अधिनियम 1900	
भारतीय दण्ड संहिता	

अपराधी का विवरण	नाम	पिता का नाम	उम्र	जाति	पता
(1)					
(2)					

जब्त किये गये सामान का विवरण

	प्रजाति	किस्म/साइज	संख्या	मूल्य	मुआवजा राशि
जब्त वन उपज का विवरण					

	प्रकार	रजिस्ट्रेशन नं0	रंग	मॉडल	उत्पादन वर्ष
जब्त व्हीकल का विवरण					
औजार/ हथियार					
अन्य, यदि कोई हो					

सही को चिन्हित करें		
	नजरी-नक्शा जी०पी०एस० रीडिंग सहित	संलग्न किया है/तैयार नहीं किया गया
	फोटोग्राफ	संलग्न/तैयार नहीं किया गया
	विडियोग्राफी	संलग्न/तैयार नहीं किया गया

यदि हां तो पृष्ठ संख्या

R.O.A.C.

बीट इन्चार्ज

मुखबीर/ शिकायतकर्ता/गवाह के हस्ताक्षर/अंगुठे का निशान

व0 रा0 अ0

नाम

रैंक

दिनांक

अंगुठे का निशान

24/5/2019.20

वन अपराध रिपोर्ट

वन विभाग, हरियाणा सरकार

FOR Book No. 0496 FOR No. 032

वन मण्डल	गुरुग्राम
रेंज/ब्लॉक/बीट	सोहना / गैंग नं. 1 बास / रिडौत
रीच/जगह का नाम	Beat Sec 4 A 5
FOR No. (Date, Day & Time)	032 / 0496, 05-7-2019
रिपोर्ट जारी करने वाले का नाम	राकेश कुमार (डा० रा०)
अपराध की जानकारी का स्रोत	स्वयं द्वारा गश्त/ मुखबीर द्वारा/शिकायत
अपराध होने के तारीख/दिन/समय	
जांच अधिकारी का नाम व पद	
अपराध/घटना का विवरण संलग्न	नहीं/यदि हां तो पृष्ठ संख्या
उल्लंघना किया गया अधिनियम	सैक्शन
भारतीय वन अधिनियम 1927	
वन्य प्राणी (संरक्षण) अधिनियम 1972	
पंजाब भूमि संरक्षण अधिनियम 1900	Sec 4 A 5
भारतीय दण्ड संहिता	

अपराधी का विवरण	नाम	पिता का नाम	उम्र	जाति	पता
①	[illegible]	[illegible]	48	गुर्जर	गांव व डा० रिडौज थाना - फाजलपुर तह० - सोहना जिला - गुरुग्राम (HR)
②	Pawan Kumar (Project Manager) M/S Gauri Builcon Pvt Ltd Gauri Tower-1011, Sector-4	Extn Near Nagmal School Rohtak - 124001			

जब्त किये गये सामान का विवरण

	प्रजाति	किस्म/साइज	संख्या	गुण	मुआवजा राशि
जब्त वन उपज का विवरण	रिडौज Sec 4 A 5 में अतिक्रमण निर्माण गाटा नं. 8, 1 व 18 के 18 किले (एकड़) क्षेत्र पुनर्वासित हुए।				

	प्रकार	रजिस्ट्रेशन नं०	रंग	मॉडल	उत्पादन वर्ष
जब्त वीकल का विवरण					
औजार/ हथियार					
अन्य, यदि कोई हो					

सही को चिन्हित करें			
	नजरी-नक्शा जी०पी०एस० रीडिंग सहित	संलग्न किया है/तैयार नहीं किया गया	यदि हां तो पृष्ठ संख्या
	फोटोग्राफ	संलग्न/तैयार नहीं किया गया	
	विडियोग्राफी	संलग्न/तैयार नहीं किया गया	

R.O.A.C.

मुखबीर/ शिकायतकर्ता/गवाह के हस्ताक्षर/अंगुठे का निशान

बीट इन्चार्ज

व० रा० अ०

नाम

रैंक

दिनांक

आरोपी का हस्ताक्षर/अंगुठे का निशान

FORR No - 7-S/2021-22

वन अपराध रिपोर्ट

वन विभाग, हरियाणा सरकार

FOR Book No. 0496

FOR No. 053

वन मण्डल	गुरुग्राम
रेंज/ब्लॉक/बीट	सोहना रिंज / गैरतपुरवास / रिंकेत
रीच/जगह का नाम	अरावली हेज
FOR No. (Date, Day & Time)	053/0496 दिनांक 17-5-2021
रिपोर्ट जारी करने वाले का नाम	राकेश कुमार (वन रक्षक)
अपराध की जानकारी का स्रोत	स्वयं द्वारा गश्त/ मुखबीर द्वारा/शिकायत
अपराध होने के तारीख/दिन/समय	
जांच अधिकारी का नाम व पद	
अपराध/घटना का विवरण संलग्न	नहीं/यदि हां तो पृष्ठ संख्या
उल्लंघना किया गया अधिनियम	सैक्शन
भारतीय वन अधिनियम 1927	अरावली हेज
वन्य प्राणी (संरक्षण) अधिनियम 1972	
पंजाब भूमि संरक्षण अधिनियम 1900	
भारतीय दण्ड संहिता	

अपराधी का विवरण	नाम	पिता का नाम	उम्र	जाति	पता
	श्री तेज्ञ शर्मा (Senior manager)	c/o HG INFRA	49		HG INFRA Plot No. Hariya Hera. Gurugram.

जब्त किये गये सामान का विवरण

जब्त वन उपज का विवरण	प्रजाति	किस्म/साइज	संख्या	मूल्य	मुआवजा राशि
	मु० नं० 44 किला नं० 6/1 में		600 m^2		अवैध खनन
जब्त व्हीकल का विवरण	प्रकार	रजिस्ट्रेशन नं०	रंग	मॉडल	उत्पादन वर्ष
औजार/ हथियार					
अन्य, यदि कोई हो					

सही को चिन्हित करें			
	नजरी-नक्शा जी०पी०एस० रीडिंग सहित	संलग्न किया है/तैयार नहीं किया गया	यदि हां तो पृष्ठ संख्या
	फोटोग्राफ	संलग्न/तैयार नहीं किया गया	
	विडियोग्राफी	संलग्न/तैयार नहीं किया गया	

R.O.A.C.

बीट इन्चार्ज

मुखबीर/ शिकायतकर्ता/गवाह के हस्ताक्षर/अंगुठे का निशान

व0 रा0 अ0

नाम

रैंक

आरोपी का हस्ताक्षर/अंगुठे का निशान

दिनांक

FOR No. 26-5/2021-22

वन अपराध रिपोर्ट

वन विभाग, हरियाणा सरकार

FOR Book No. 0496

FOR No. 057

वन मण्डल	
रेंज/ब्लॉक/बीट	
रीच/जगह का नाम	
FOR No. (Date, Day & Time)	
रिपोर्ट जारी करने वाले का नाम	
अपराध की जानकारी का स्रोत	स्वयं द्वारा गस्त/ मुखबीर द्वारा/शिकायत
अपराध होने के तारीख/दिन/समय	
जांच अधिकारी का नाम व पद	
अपराध/घटना का विवरण संलग्न	नहीं/यदि हां तो पृष्ठ संख्या
उल्लंघना किया गया अधिनियम	सैक्शन
भारतीय वन अधिनियम 1927	
वन्य प्राणी (संरक्षण) अधिनियम 1972	
पंजाब भूमि संरक्षण अधिनियम 1900	
भारतीय दण्ड संहिता	

अपराधी का विवरण	नाम	पिता का नाम	उम्र	जाति	पता

जब्त किये गये सामान का विवरण

	प्रजाति	किस्म/साइज	संख्या	मुल्य	मुआवजा राशि
जब्त वन उपज का विवरण					

	प्रकार	रजिस्ट्रेशन नं0	रंग	मॉडल	उत्पादन वर्ष
जब्त व्हीकल का विवरण					
औजार/ हथियार					
अन्य, यदि कोई हो					

सही को चिन्हित करें			
	नजरी-नक्शा जी०पी०एस० रीडिंग सहित	संलग्न किया है/तैयार नहीं किया गया	यदि हां तो पृष्ठ संख्या
	फोटोग्राफ	संलग्न/तैयार नहीं किया गया	
	विडियोग्राफी	संलग्न/तैयार नहीं किया गया	

R.O.A.C.

मुखबीर/ शिकायतकर्ता/गवाह के हस्ताक्षर/अंगुठे का निशान

आरोपी के हस्ताक्षर/अंगुठे का निशान

बीट इन्चार्ज

व0 रा0 अ0

नाम

रैंक

दिनांक

सयुक्त निरीक्षण रिर्पोट

उपायुक्त महोदय द्वारा पत्र कमाकं 1067/COMP दिनाकं 18.05.2021 के माध्यम से बनाई गई कमेटी के सदस्य/प्रतिनिधियों द्वारा दिनाकं 26.05.2021 को गांव रिठौज के रकबा में शिकायतकर्ता श्री एच.एस.खटाना व गांव के पूर्व सरपंच, चैयरमैन ब्लाक समिति, ग्राम पंच व अन्य मौजिज व्यक्तियों की मौजूदगी में मौका निरीक्षण किया गया।

शिकायत पत्र में दर्शाई गई जमीन पंचायती जमीन नही होकर गांव के अलग–अलग व्यक्तियों की मलकियत जमीन पाई गई है।

निरीक्षण के दौरान कुछ जगह ताजी खुदाई व कुछ जगह पुरानी खुदाई के निशान पाए गए है।। ताजी मिट्टी खुदाई खनन अधिकारी से लधु अवधि परमिट लेकर जमीन मालिक की सहमति से उठाई गई है जो राष्ट्रीय राजमार्ग नम्बर 248–ए के निर्माण कार्य में प्रयोग की गई है। खनन अधिकारी द्वारा जारी 06 परमिटों की छाया प्रति साथ संल्गन हैं।

पुरानी खुदाई के सम्बन्ध में गांव वासियों ने अपने लिखित ब्यानों में बताया है कि जब से गांव बसा है तब से ही गांव वासी व आस–पास के गांव के व्यक्तियों द्वारा घरेलू उपयोग व अन्य सामाजिक कार्यो के लिए मिट्टी उठाई जाती थी जो पिछले लगभग 1–1.5 वर्षो से बन्द है।

उक्त पुरानी/अवैध खुदाई बारे पिछले वर्ष खनन अधिकारी द्वारा प्रथम सूचना रिपोर्ट नम्बर 0032 दिनाकं 10.02.2020 पुलिस थाना भौण्डसी में दर्ज करवाई गई थी व 03 वाहनों को पकड कर थाना में बन्द भी करवाया गया था। जिनसे रु 8,72,000/– जुर्माना के तौर पर वसूल कर सरकारी खजाना में जमा करवा दिए गए थे। प्रथम सूचना रिपोर्ट व जुर्माना चालान की प्रति साथ संल्गन है।

यह भूमि Punjab Land Preservation Act -1900 (PLPA) की जनरल धारा 4 के तहत आती है। जिसमें केवल वृक्ष काटने पर पाबंदी है। खुदाई वाली जमीन में किसी भी प्रकार के पेडों की अवैध कटाई नही पाई गई। मौके पर वृक्ष ज्यो के त्यो खडे हैं। मौके की गूगल अर्थ चित्रो का विभिन्न समयावली पर अवलोकन करने पर पाया गया कि इस भूमि पर केवल कुछ झाड़ी नुमा पौधे दिखाई दे रहे है। शिकायकर्ता द्वारा 15000 वृक्ष काटे जाने की बात सही प्रतीत नही होती है। खनन की गई भूमि का कुछ हिस्सा अरावली क्षेत्र में आता है। जिसके बारे खनन परमिट धारक द्वारा वन विभाग से अनुमति लिये बिना ही खनन किया गया था। जिस पर वन विभाग द्वारा नियमानुसार कार्यवाही अमल में ला दी गई है।

उक्त खुदाई की वजह से किसी टयूबवैल पम्प पर कोई प्रतिकूल प्रभाव नही पाया गया तथा मन्दिर के पास लगाया गया टयूबवैल ठीक रूप से चल रहा है।

यह रिपोर्ट आपको सूचनार्थ एवम आवश्यक कार्यवाही हेतु प्रेषित है।

पुलिस थाना प्रबन्धक/चौकी प्रभारी	वन राजिक अधिकारी	खनन अधिकारी	तहसीलदार
मारुति कुजं	सोहना, गुरुग्राम	गुरुग्रम/नूहं	सोहना

बयान पत्र

हम सभी निम्न हस्ताक्षर कर्ता गाव [illegible] के स्थाई निवासी है। आज दिनांक 26/05/2021 को खनन विभाग, वनविभाग व राजस्व विभाग के अधिकारी व कर्मचारीयो द्वारा M.S खदान द्वारा दी गई शिकायत बाबत मौका देखा गया। जिस दौरान हम सभी ग्रामवासी मौके पर मौजूद थे।

यह भी बयान किया जाता है। कि गांव मे पचायत की किसी भी जमीन पर अवैध खनन नहीं किया गया तथा गांव के मन्दिर के पास लगाया गया ट्रेंचेल भी ठीक प्रकार से कार्य कर रहा है। गांव मे कुछ जमीन ऊबड खाबड व टीले नुमा है। जिस से गाव वासीयो व गाव के आस पास गाव वासियो द्वारा सर्दियो से (जब से गाव बसा है) घरेलु कार्य व अन्य सामाजिक कार्य के लिए मिट्टी उठाई जाती थी। जिस बारे मे पिछले वर्ष खनन विभाग व पुलिस विभाग द्वारा कार्यवाही करके रोक लगा दी थी।

कुछ ग्रामवासियो द्वारा अपनी ऊबड खाबड व टीले नुमा जमीन को खेती लायक बनाने के लिए अपनी जमीन से मिट्टी उठाकर खेत लेवल कर लिया जाता है। शिकायत कर्ता M.S खदान ग्राम का ही निवासी है जो शिकायत करने का आदि है। जिन्होंने पहले भी कई शिकायत

करके गांव का समसान घाट व अन्य विकास कार्य मे बाधा डाली थी हमारे गांव मे किसी भी सरकार की मिट्टी का अवैध खनन नही किया गया है। शिकायत कर्ता द्वारा शिकायती पत्र आगामी पंचायत चुनाव को ध्यान मे रखकर रनविसन दिया गया है।

यह ब्यान सही व दुरुसत है जिस से हम सभी ग्रामवासी व पंचायत सहमत है।

जगवीर सिंह S/o श्री बालकराम 9811260015

राम सिंह S/o श्री बालकराम पंचायत कमेटी 9810592730

जयकुमार S/o हुकमचन्द 9711384005

राजकुमार S/o हुकमचन्द राजकुमार 9871173317

Pardeep 8851898332

प्रदीप S/o जगत सिंह

गोपाल S/o चन्द्र सिंह Shopal Punch 9812983409

बहादुर S/o चन्द्र सिंह Bhrampal 9818337634

प्रतापसिंह S/o आमेर सिंह 9711272777.

सन्तराम S/o रामपाल सन्तराम, मेम्बर

हुकमचन्द S/o रामपाल Hukamchand 9873888883

गजेपाल S/o धर्मपाल Yashpal 9899094672

सतीश सरपच ग्राम पचायत रिठौज सरपच Satish

जगत सिंह S/o श्री बालकराम — जगतसिंह 9560773013

पितरण S/o गजराज — Attend 9711473288

बिजेन्द्र S/o महावीर — 9953090888

अजीत S/. रामेश्वर — 9999721400 Ajit

लक्ष्मण S/. शिवाराम — 8851886233 Laxman

सतपाल S/. चन्द — 7065024439 S. Pal

विक्की S/. रामबीर — 9555555065 — Vicky

सतीश S/. जगदीश — 9917171257 — सतीश

पवन S/. बाबूराम — 9650109637 — पवन

Pawan S/o Rameswer — 9818260482 — Pawan

रविन्द्र S/. शिवराम — 8929949775